

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

Allahabad this the 17th day of April 1995.

Original Application no. 1814 of 1994.

Hon'ble Mr. S. Das Gupta, Administrative Member  
Hon'ble Mr. T.L. Verma, Judicial Member

i. Lalit Kumar, <sup>Puri</sup> S/o Shri C.L. Puri, R/o 758 C, New Railway Colony Govind Nagar Kanpur-6. E.T.L. N. Rly Kanpur Central.

ii. Jogindar Singh, S/o Late Shri Daulat Ram, E.T.L. N. Rly, Kanpur Central.

iii. Maqbool Alam, S/o Late Shri Abdul Settar, E.T.L. N. Rly Kanpur Central.

iv. Sundar Lal Dhingra, S/o Late Shri L.R. Dhingra, E.T.L. N. Rly, Kanpur Central.

... Applicants.

C/A Shri R.S. Mishra.

Versus

i. General Manager, N. Rly Baroda House, New Delhi.

ii. D.R.M. N. Rly Division Allahabad.

... Respondents.

C/R ....

O R D E R

Hon'ble Mr. S. Das Gupta, Member-A

Shri R.S. Mishra learned counsel for the applicant seeks to submit annexures of Railway

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Board's Circular dated 27.01.93. These are brought on record.

2. The applicants in this case are employees in the department of Mechanical and Electrical Engineering Department of Northern Railway in the Category of Electrical General Services Traction Distribution and Traction Rolling Stock. They are presently working on the post of Electrician Train Lighting at Kanpur Central. Their grievance is ~~for what~~ restructuring orders which have been ordered by Railway Board by an order dated 27.01.93 have not been implemented in their cases. It is not the case of applicants that any juniors to the applicants have been promoted. The only case is that while the same have been implemented in respect of other categories, the order have not been implemented in respect of categories to which the applicants belong. We are of the view that no cause of action has arisen requiring ~~adjudication~~ adjudication.

3. However, it is seen from the application that the applicants are stated to have submitted to the respondents representations, copies of which are at annexure A-2 and A-3. It is stated that the respondents have not given any reply to the representations.

W.C.

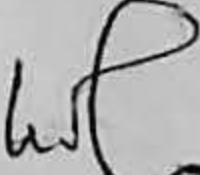
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4. In view of the facts and circumstances of this case we feel that it will be just and proper to direct the respondents to consider the said representations of the applicants. We accordingly direct the respondents to dispose of the said representation by a speaking order within a period of three months from the date of communication of this order.

5. This application is disposed of at admission stage with the aforesaid direction.

  
Member-J

  
Member-A

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